

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3721
ANSWERED ON:25.08.2011
RUNNING PETROL PUMPS ON CONTRACT
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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether petrol pumps at many places are being run on contract in connivance with officers of public sector oil companies;
- (b) if so, the details thereof;
- (c) whether the said petrol pumps are involved in selling adulterated oil, underweighing and other irregularities;
- (d) if so, whether the Government has conducted any inquiry in this regard; and
- (e) if so, the details of the outcome thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. SINGH)

(a) & (b) Public sector oil marketing companies (OMCs), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) operate some of the retail outlets (ROs) in the country on Company Owned Company Operated (COCO) basis. The staff on the forecourt are provided by the service provider, who is on contract with the Corporation for providing the staff for such services. The operation of such COCO ROs is carried out under the supervision of a designated officer of the concerned OMC.

(c) to (e) The three OMCs have reported that no incident of irregularities including adulteration, short delivery, etc. have come to light / detected at COCO ROs.